NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 402 of 2020
in
Company Appeal (AT) (Ins) No.163 of 2020

IN THE MATTER OF:

SREI Infrastructure Finance Ltd. **...Appellant**

Versus

Suhani Trading & Investment Consultants Pvt. Ltd. & Anr. **...Respondents**

For Appellant: **Shri Jayant Mehta, Shri Arijit Mazumdar, Shri Shambo Nandy and Ms. Arushi Mishra, Advocates**

For Respondents: **None**

O R D E R

28.01.2020 Heard Counsel for the Appellant. Delay of four days in filing of the Appeal is condoned. IA No. 402 of 2020 is disposed of.

Heard. Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

List the Appeal 'for admission (after Notice)' on 25th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md